

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**CP No. 4(ND)/ 2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

**NAME OF THE COMPANY: Mr. Manoj Srivastava & Anr. V/s. M/s. Assotech Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner: Mr. Nishant Kumar Srivastava & Mr. Zachariah Jacob,	Advocates		
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	For the Respondent: Mr. Keshav Mohan, Mr. Rishi K. Awasthi and Mr. Piyush Chaudhary,	Advocates		
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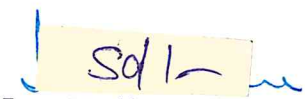
**ORDER**

The petition is resisted on the grounds of maintainability in view of Section 279 of the Companies Act, 2013. A Professional Liquidator has already been appointed by the Hon'ble High Court of Delhi on 08.02.2016 in Co. Pet. Application No. 357/2017.

Ld. Counsel for the Petitioner prays for one further opportunity to take necessary instructions for withdrawal of this case. Even otherwise, given the facts of the case, it is highly questionable, what purpose would be served by adjudication mismanagement and oppression given the initiation of winding up proceedings.

To come up on 16<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**